

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 1<sup>st</sup> MAY, 2024, 10:30 A.M.**

**IA (IBC)/123/GB/2023  
IA (IBC)/104/GB/2023  
IA (IBC)/67/GB/2022  
IA (IBC)/65/GB/2022  
IA (IBC)/64/GB/2022  
IA (IBC)/52/GB/2022  
IA (IBC)/49/GB/2022  
IA (IBC)/37/GB/2022  
In CP (IB)/10/GB/2021**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	State Bank of India Vs Nayak Infrastructure Pvt. Ltd.
Under Section	U/s 7 of IBC, 2016

For Petitioner (s) : Mr. N. Goenka, Adv. } IA (IBC)/49/GB/2022  
IA (IBC)/64/GB/2022  
IA (IBC)/65/GB/2022

For Respondent (s) : Mr. S. S. Roy, Adv. ---IA (IBC)/37/GB/2022  
Mr. S. Dutta, Adv. }  
Mr. A. Brahma, Adv. } IA (IBC)/67/GB/2022

Liquidator : Ms. S. Sarma, CS in person

**ORDER**

**IA (IBC)/37/GB/2022**

Both sides Counsel present. Ld. Liquidator Ms. S. Sarma also appears through VC. Ld. Counsel for the Applicant seeks permission to file rejoinder in respect of reply received from the Respondent herein in view of some recent developments. Seeks 3 weeks' time for the same. Time granted. They may file rejoinder by following the procedure specified under NCLT Rules, 2016 and by serving an advance copy on the counsel on record for the Opposite Party. List for further consideration on 03.06.2024.

*Pages 1 of 3*

**IA (IBC)/49/GB/2022**

Ld. Counsel Mr. N. Goenka appears on behalf of the Liquidator. Ld. Liquidator Ms. S. Sarma is also present in person. No appearance for the Respondents. Pleadings are complete.

List for arguments on **03.06.2024**.

**IA (IBC)/52/GB/2022**

Ld. Liquidator Ms. S. Sarma is present in person. There is no appearance for the Respondents. Pleadings are complete.

List for arguments on **03.06.2024**.

**IA (IBC)/64/GB/2022**

Ld. Counsel Mr. N. Goenka appears on behalf of the Liquidator. Ld. Liquidator Ms. S. Sarma is also present in person. No appearance for the Respondents. Pleadings are complete.

List for arguments on **03.06.2024**.

**IA (IBC)/65/GB/2022**

Ld. Counsel Mr. N. Goenka appears on behalf of the Liquidator. Ld. Liquidator Ms. S. Sarma is also present in person. No appearance for the Respondents. Pleadings are complete.

List for arguments on **03.06.2024**.

**IA (IBC)/67/GB/2022**

Ld. Liquidator Ms. S. Sarma is present in person. Ld. Counsel for the Respondent Mr. S. Dutta appears physically in Court. Pleadings are complete.

List for arguments on **03.06.2024**.

**IA (IBC)/104/GB/2023**

This is a revised Report dated 21.08.2023, filed by the Erstwhile RP in the matter. This application is seeking to take on record the revised Report certifying the Constitution of Committee of Creditors and List of Creditors.

Since, RP has become *functus officio* and the Committee of Creditors is also no more in existence on passing of orders in regard to liquidation of the Corporate Debtor, the above application becomes infructuous and accordingly disposed of.

**IA (IBC)/123/GB/2023**

No appearance for the Applicant. Even on earlier occasions, applicant has not appeared before this Tribunal. This is an application primarily seeking permission to submit a Resolution plan for the Corporate Debtor. Since, ordering of Liquidation has already been done through the order of this Tribunal, this application has become infructuous and is also dismissed for non- prosecution and non- appearance of the Applicant.

Sd/-

**Satya Ranjan Prasad**  
**Member (Technical)**

Sd/-

**H.V. Subba Rao**  
**Member (Judicial)**